

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH  
 ORIGINAL APPLICATION No. 289/2023

IN THE MATTER OF:

LT COL JASJIT SINGH GILL

....APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF MUNICIPAL  
 COMMISSIONER LUDHIANA

MOST RESPECTFULLY SHOWETH:

1. That the present original application was filed by the applicant with regard to the issues of unscientific handling of dead animals and seeking execution of order of this Hon'ble Tribunal dated 15.04.2021 in O.A. No. 465/2019 titled as Kulwinder Singh Sandhu & 'Ors. vs. Ram Murti & Ors. directing State PCB, Municipal Corporation, Ludhiana and Deputy Commissioner, Ludhiana to take steps for setting up carcass plant to prevent pollution arising out of unscientific handling of dead animals in Ludhiana and Jalandhar Districts in Punjab.
2. That vide affidavit dated 16.08.2024 the Municipal corporation Ludhiana apprised this hon'ble Tribunal that-
  - a. The Municipal Corporation, Ludhiana had started development of Modern and Scientific Carcass Utilization Plant in the year 2020 at village Nurpur Bet under the Smart City Project and the work was duly completed in June, 2021 at a cost of approximately Rs. 7.98 Crores. It was submitted that after completion of trials, the plant was scheduled to be inaugurated on 13.07.2021, however, the said plant cannot be made operational on the said date due to the active protest against the operation of the plant by residents of nearby villages under the apprehension of foul smell that would be generated upon functioning of the plant.
  - b. That after several attempts to inaugurate the aforementioned plant failed, and in view of continued protests, the district administration



and Municipal Corporation, Ludhiana decided to explore the option of shifting of carcass plant to other alternative place and started assessing the same.

3. That regarding the abovementioned subject, a Cabinet Sub-Committee was formed to address the problem faced in operationalisation of the Carcass Utilisation Plant in District Ludhiana.
4. That further on 26.02.2025, Deputy Commissioner, Ludhiana in presence of Sub-Divisional magistrate (East) Ludhiana, Estate Officer, GLADA, Concerned Patwari of the Location and Concerned Kanungo of the Location held a meeting to evaluate different locations to shift the Carcass Plant. The Minutes of the aforementioned meeting are enclosed herewith and marked as ANNEXURE RW-1.
5. That several sites were assessed for the purpose of shifting the carcass site. After careful evaluation of those sites, the Deputy Commissioner Ludhiana and other representatives have identified the alternative location to shift this Carcass plant.
6. That the Site Identified in the meeting held on 26.02.2025 is-  
**"Village Garhi Fazal, Sub-Tehsil, Koom Kalan, and Tehsil Ludhiana (East), which falls under Khasra numbers 19/20, 21, 25, and 20//15/2, 16, 25, and is "Chahi" (irrigated agricultural land)"**
7. That the reasoning behind the selection of the abovementioned site is as follows-
  - a. *The location was chosen due to its considerable distance from Ludhiana city and residential areas, making it a viable option for the plant's operations.*
  - b. *GLADA officials confirmed their ownership of 207.7 acres of land in this village. With no existing court stay on its use. The land situated around Khasra No. 19/20,21.25 and 20//15/2,16.25 were found to be appropriate.*
  - c. *Revenue officials verified that the land type is classified as "Chahi" (irrigated agricultural land).*
8. That the Cabinet Sub-Committee has been informed of the conclusion of the meeting held on 26.02.2025 and Identification of the abovementioned site.



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9. The undersigned has followed the instruction passed earlier by this Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made herein above, it is respectfully requested that the Hon'ble Tribunal may pass appropriate orders as it deems fit and proper in the interest of justice, conscience and good faith.

*Vandana K*  
I certify that the deponent  
was signed before me I know  
him/her personally

**DEPONENT**

Commissioner  
Municipal Corporation  
Ludhiana

**VERIFICATION**

Verified at Ludhiana on 20.03.2025 that the contents of the above affidavit are true and correct to best of my knowledge. No part of it is false and nothing material has been concealed therefore.

Certified that the affidavit SPA/GP-  
has been readover & explained to the  
deponent/executant who seemed directiv  
to understand the matter at the writing

**DEPONENT**

Commissioner  
Municipal Corporation  
Ludhiana



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**ATTESTED AS IDENTIFIED**

NOTARY PUBLIC, LUDHIANA (P.R.)

20 MAR 2025

**Minutes of Meeting regarding the Shifting of Carcass Plant on 26-02-2025**

In reference to the above, a site visit was conducted on 26th February 2025 under the chairmanship of the Deputy Commissioner, Ludhiana, to assess the proposed shifting of the carcass plant from Village Nurpur Het, Fadhawal, Ludhiana, to Village Garhi Fazal, Sub Tehsil Koom Kalan and Tehsil Ludhiana East. The visit was attended by:

- Deputy Commissioner, Ludhiana
- Sub-Divisional Magistrate (East), Ludhiana
- Estate Officer, GLADA
- Concerned Patwari of the location
- Concerned Kanungo of the location

During the visit, the ownership and feasibility of the proposed land were thoroughly examined. The identified site for the carcass plant falls under the ownership of the Greater Ludhiana Area Development Authority (GLADA). The location was chosen due to its considerable distance from Ludhiana city and residential areas, making it a viable option for the plant's operations. GLADA officials confirmed their ownership of 207.7 acres of land in this village, with no existing court stay on its use. The land situated around Khasra No. 19//20,21,25 and 20//15/2,16,25 were found to be appropriate. Revenue officials verified that the land type is classified as "Chahi" (irrigated agricultural land).

As per Central Pollution Control Board (CPCB) guidelines, a carcass plant is categorized under the Red Category of Industries, necessitating stringent environmental compliance. It was emphasized that, in the absence of Change of Land Use (CLU) or Zoning approval, the land cannot be utilized for setting up the carcass plant. Consequently, the undersigned directed GLADA to initiate the zoning modification process and take the requisite actions at the earliest.

The meeting concluded with a direction from the undersigned to GLADA and Municipal Corporation, Ludhiana stressing the urgency of completing the land use change process for the designated site. Departments were instructed to expedite their respective responsibilities to ensure the seamless relocation of the carcass plant.

  
Deputy Commissioner  
Ludhiana.

Endst. No. 6622-26 Dated. 28/02/2025

A Copy of Above is being forwarded to following for further necessary action and information please-

1. Commissioner, Municipal Corporation, Ludhiana.
2. Chief Administrator, Glada, Ludhiana.
3. Sub Divisional Magistrate, Ludhiana (East).
4. Concerned Kanungo & Patwari.
5. All Related.

  
Deputy Commissioner  
Ludhiana.